

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Submitted;

C.A.T./Judicial Section.

Original Petition No.: _____ of _____ 89.

Miscellaneous Petition No.: _____ of _____.

Shri Dam Shankar Rekha Petitioner(s).

versus.

Basim bj Karmachari Postal Respondent(s).

This application has been submitted to the Tribunal by Shri B R Kud under Section 19 of The Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application is not been found in order for the same reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

✓ OA is not in prescribed proforma
✓ Application is not according to prescribed proforma
D We may allow joint one or two individual
81/3 ^{as party in private capacity}
10/5 We may inform regarding
to
on leave
with
Amrit Singh
Signature
Date
4/4/89

Plz
4/4/89

We may issue adj. letter.

Plz issue
05-04-89

1

Coram : Hon'ble Mr. P.H. Trivedi :: Vice Chairman
Hon'ble Mr. P.M. Joshi :: Judicial Member

4/7/1989

Heard Mr. B.R. Kyada learned advocate for the petitioner. The application does not ^{reliably} specify the requirements of Section 19 of the Administrative Tribunals Act, 1985, and is not verified and signed by the relevant officer on whose behalf it has been made. Accordingly rejected. A fresh application ^{is allowed to} be filed.

Phirri

(P.H.Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member

a.a.bhatt